

FORM NO. 113

[See rule 190(2)]

Statement or Correction Statement to be filed by Donee under section 354(1)

Part A: Particulars of the Reporting Person		
1.	Name:	(refer Note 1)
2.	Address:	(refer Note 2)
3.	Permanent Account Number (PAN):	
4.	Unique Registration Number (URN):	
5.	Date of issuance of URN:	
6.	E-mail Id:	
7.	Contact Number:	Country Code
		Number
8.	Reporting Period:	From _____ (dd/mm/yyyy) To _____ (dd/mm/yyyy)

Part B: Details in respect of the donors and donations								
Sl. No.	Pre-Acknowledgement Number	Unique Identification Number (ID) of the donor (refer Note 3)	ID Code (refer Note 3)	Name of donor	Address of donor	Donation Type (refer Note 4)	Mode of Receipt (refer Note 5)	Amount of donation
A	B	C	D	E	F	G	H	I

Undertaking
I, _____ hereby affirm that the details given in the form are true and correct to the best of my knowledge and belief. I undertake to communicate forth with any alteration in the particulars submitted, made at any time hereafter. I further declare that I am filing this form in my capacity as _____ (designation) having PAN _____ and that I am competent to file this form and verify it.

Place:
Date:Signature:
Name:
Designation:

Notes:

1. The name shall include full name of the donee being registered non-profit organisation or fund.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. In Part B (column C), “Unique Identification Number” means, —

(a) where PAN is available, mandatory: —

Type of Identification	ID Code
PAN	1

(b) if PAN is not available: —

Type of Identification	ID Code
Passport number	2
Elector’s photo identity number	3
Taxpayer Identification Number of the country where the person resides	4

4. In Part B (column G), “Donation Type” means, —

(I)	Corpus donation as per section 339
(II)	Voluntary contribution other than corpus donation
(III)	Specific grant
(IV)	Donation from Corporate Social Responsibility funds as referred to in section 135 of the Companies Act, 2013 (18 of 2013)
(V)	Others, specify

5. In Part B (column H), “Mode of Receipt” means, —

(I)	Cash
(II)	Kind
(III)	Electronic modes NEFT/RTGS including account payee cheque/draft
(IV)	Others, specify

6. In case of a donor who has given donations, which are of different types or in different modes, separate rows should be filled for each such combination.
7. This form may be filed in multiple as per the procedures laid down by the Director General of Income-tax (Systems).
8. Some of the information in the form would be pre-filled to the extent possible.
9. The amount mentioned in this form is to be filled in rupees unless stated otherwise.